

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32283/2015

(Arising out of impugned final judgment and order dated 13-05-2015 in ITA No. 99/2015 passed by the High Court of Judicature at Allahabad)

SPICE MOBILITY LTD. THROUGH MR. B.M. AGARWAL AUTHORIZED SIGNATORY
Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

([FOR FINAL DISPOSAL])

Date : 17-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Kavita Jha, AOR
Mr. Aditya Vohra, Adv.
Ms. Devika Jain, Adv.

For Respondent(s) Ms. Pinky Anand, ASG
Mr. Aman Sinha, Sr.Adv.
Mr. Ritesh Kumar, Adv.
Mr. Sameer Abhyankar, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated on behalf of the petitioner praying for a week's time due to personal difficulty of the Senior Counsel appearing for the petitioner. Time prayed for is granted.

The matter is adjourned by one week.

(USHA RANI BHARDWAJ)
AR CUM PS

(CHANDER BALA)
BRANCH OFFICER